

The position of four categories of cases as on 31-8-82 is as under:

Category	Total cases received	Cases approved	Cases rejected	Cases pending
(1) Drinking water supply	8	8
(2) Irrigation & Hydel Projects	59	14	22	23
(3) Electrification	34	11	5	18
(4) Roads and bridges	45	6	11	28
	146	39	38	69

(c) The Government of Himachal Pradesh have so far sent nine cases as under:

Category	Total cases	Cases approved	Cases rejected	Cases pending
Aerial ropeway	1	1
Roads	1	1
Transmission line	3	1	..	2
Industrial complex	1	Forest (conservation) Act not attracted.		
Buildings	1	1
Workshop	1	1
Helipad	1	1
	9	3	..	5

Non-deposit of guarantee money by Dubai's Meetco Group of companies for Asiad Advertising Contract

60. SHRI RAM SINGH SHAKYA: Will the Minister of SPORTS be pleased to state:

(a) whether it is a fact that Dubai's Meetco Group of Companies have not deposited the guarantee money for

advertising contract given to it by the Asian Games Special Organising Committee contrary to accepted conventions and principles of inviting tenders;

(b) if so, full facts thereof and reasons for not realising the guarantee money from the firm; and

(c) what arrangements have been made for advertisement during Asiad '82 with full details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SUPPLY AND OF THE DEPARTMENT OF SPORTS (SHRI BUTA SINGH): (a) to (c). The Meetco Group of Companies of Dubai had signed a contract with the Special Organising Committee for advertising rights in the specified venues where Asian Games are to be held. According to the terms of contract, they were to pay to the Society 6 Million US Dollars of which 1 million Dollars were to be deposited with the Society by the 30th August, 1982. They have not deposited this amount.

Instead on 21-8-82 they requested for deferment of this payment as well as the balance of the instalments that were due to be deposited by them. As this amounts to non-fulfilment of their contract, the Special Organising Committee is taking action against the Meetco Group of Companies, by referring the matter to arbitration, for fulfilment of the contract, as provided in the agreement with Meetco.

No fresh arrangements have been made for advertisement during Asiad '82, as this matter is connected with the arbitration proceedings to be taken with regard to the contract with the Meetco Group of Companies.

Setting up of additional Courts and appointment of legal adviser for implementation of Land Reforms

61. SHRI GHUFRAN AZAM:

KUMARI PUSHPA DEVI
SINGH:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether his Ministry has asked the State Governments to set up Addi-

tional Courts and appoint Legal Advisers in order to speed up implementation of land reform measures, a component of the new 20-Point Programme;

(b) if so, which States have started implementing the said programmes;

(c) whether the Centre has issued guidelines as to how to implement the said programme in the States; and

(d) full details thereof and progress so far achieved by States in this regard?

THE MINISTER OF STATE IN THE MINISTRIES OF AGRICULTURE AND RURAL DEVELOPMENT (SHRI R. V. SWAMINATHAN): (a) The State Governments were requested to review the pendency of court cases in each District and take suitable steps to get their disposal expedited.

(b) Land reform is a priority programme in all the States where community ownership of land is not a pronounced feature.

(c) and (d). No new guidelines have been issued to the State Governments but they have been requested, in the context of the new 20-Point Programme, to expedite the distribution of ceiling surplus land by removing all administrative and legal bottlenecks. They have also been requested to adopt various measures for updating land records. Statement giving progress of implementation of revised ceiling laws in various States is appended.